

FROM No. 4.
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: _____

Misc Petition No: _____

Contempt Petition No: _____

Review Application No: _____

52/03 (in O.A. 131/03)

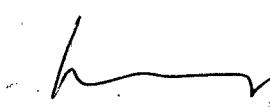
Applicants: - Sri M. Shantikumar Singh

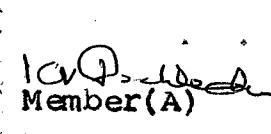
Respondents: - Sri V.K. Thakral, IAS

Advocate for the Applicants: - Mr. M.C. Singh
Mr. N.T. Singh

Advocate for the Respondents: -

Notes of the Registry	Date	File No.	Order of the Tribunal
This contempt petition has been filed by the counsel for the petitioner praying for initiating contempt of court proceedings against the respondent for his willful and deliberate violation of court order dt. 14/8/03 in O.A. No 131/03 and to punish him accordingly.	31.10.2003		Issue notice to show cause as to why contempt proceeding shall not be initiated. List on 9.12.2003 for orders.
Laid before the Hon'ble court for further orders.	22.1.2004		Present: The Hon'ble Shri Bharat Bhushan Judicial Member. The Hon'ble Shri K.V. Prahladan Administrative Member. None for the petitioner was present. Passed over. List it on 23.1.2004.


Vice-Chairman


Member (A)


Member (J)

Pl. comply on or before
31/10/03.

JS

31/10/03

Notice and order dt. 31/10/03
sent to D/Section for issuing
to respondent. D/No.


D/

20.2.2004 On the plea of learned counsel for the applicant list on 27.2.2004 for order.

No reply has been filed.

21.1.04

mb

K.V. Prahlan
Member (A)

27.2.2004 Present: Hon'ble Shri Shanker Raju, Judicial Member

Hon'ble Shri K.V. Prahlan, Administrative Member.

Learned counsel for the petitioner seeks an adjournment. Allowed. List on 19.3.04.

No reply has been filed.

K.V. Prahlan
Member (A)

Member (J)

18.3.04

19.3.2004

Pass over.

mb

K.V. Prahlan
Member (A)

No reply has been filed.

22.3.2004

List on 1.4.2004 for orders.

31.3.04

mb

K.V. Prahlan
Member (A)

Notice issued dated 3.
No. 2330 dated 1.12.03.

WS
12/4/04

3/4/04
11/4/04

Passed over for the day.

By ORDER.

2.4.04.

None is present for the petitioner.
List before the next Division Bench.

K.V. Prahlan
Member (A)

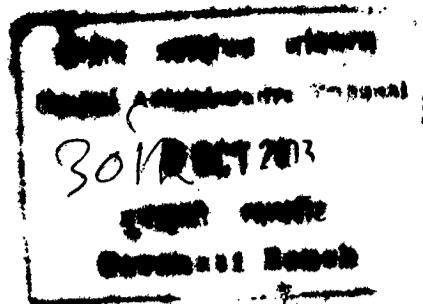
K.V.
Member (J)

13.12.04. None for the petitioner. Even on 2.4.04 no one is appeared for the petitioner. Twice the adjournment is sought by the petitioner himself on 20.2.04 and 27.2.04. It appears that the applicant is not interested in pursuing the matter. Hence the application is dismissed.

15.12.04
Copy of the order has been sent to the Office for sending the same to the parties by post.
H.E.

1m

R -
Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CONTEMPT PETITION (CIVIL) NO. 52/03 OF 2003
Ref : Original Application No. 131 of 2003

IN THE MATTER OF :

Sri M. Shantikumar Singh, aged about 52 years, S/o late M. Gajendro Singh, resident of Uriopok Gopalji Leirak, P.O. Imphal, District Imphal West, Manipur, at present attached to the Police Head Quarter.

... ... PETITIONER :

- Versus -

Shri V. K. Thakral, IAS, Commissioner, Department of Personnel and Administrative Reforms to the Government of Manipur.

... ... RESPONDENT :

I N D E X

SL. NO.	DOCUMENT (s) & DATE (s)	PAGE (s)
1.	CONTEMPT PETITION with AFFIDAVIT Dated th October, 2003.	01 TO 06
2.	<u>ANNEXURE - 1</u> A true copy of the order dated 14.08.2003 passed in Original Application No. 131 of 2003.	07 TO 09
3.	<u>ANNEXURE - 2</u> A true copy of the representation submitted by the petitioner and duly acknowledged by the office of the respondent.	10
4.	<u>ANNEXURE - 3</u> A true xerox copy of the representation submitted to the respondent through the counsel of the petitioner.	11 TO 15
5.	<u>ANNEXURE - 4</u> A true copy of the Provisional Pay Slip issued to the petitioner on 05.09.2003.	16

VAKALATNAMA

***** - (R) : - *****

DATED : IMPHAL
Theth October, 2003

Mr. Gourdon Singh
Signature of the Counsel

5
Filing Fee :
H. C. Singh
Oath Commissioner (Judicial)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
CONTEMPT PETITION (CIVIL) NO. 52 OF 2003

IN THE MATTER OF :

Sri M. Shantikumar Singh, aged about 52 years, S/o late M. Gojendro Singh, resident of Uripok Gopalji Leirak, P.O. Imphal, District Imphal West, Manipur, at present attached to the Police Head Quarter.

... ... PETITIONER :

- Versus -

Shri V. K. Thakral, IAS, Commissioner, Department of Personnel and Administrative Reforms to the Government of Manipur.

... ... RESPONDENT :

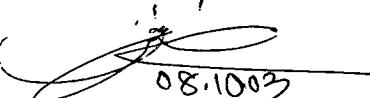
IN THE MATTER OF :

A contempt petition under Section 11 and 12 of the Contempt of Court's Act, 1971 read with Rule 7 (i) of the Central Administrative Tribunal (Contempt of Courts) Rules, 1992 for initiating contempt of Court's proceedings against the respondent for his willful and deliberate violation of this Hon'ble Tribunal's order dated 14.08.2003 passed in Original Application No. 131 of 2003 and to punish him accordingly.

Certified to be true
Advocate

FACTS OF THE CASE :

1. That the present contempt petition has been filed by the petitioner for initiating contempt of court's proceedings against the respondent for his willful and deliberate violation of this Hon'ble Tribunal's order dated 14.08.2003 passed in Original Application No. 131 of 2003.


08.10.03
H. Iboyalma Singh
Oath Commissioner (Judicial)
Manipur.

2. That the petitioner had filed the Original Application being No. 131 of 2003 before this Hon'ble Tribunal challenging the order No. 3/3/94-POL/DP (PT), dated 16.05.2002 issued by the Under Secretary, Department of Personnel and Administrative Reforms, Government of Manipur in the name of the Governor, by which the applicant has been transferred from the post of Commandant of 7th Bn. Manipur Rifles and attached to the Police Head Quarter (PHQ) read with the official letter No. 4/52/76-IPS/DP, dated 02.05.2003 issued by the Under Secretary, Department of Personnel & Administrative Reforms.

3. That after usual notices to the respondent (s) the said Original Application No. 131 of 2003 was finally heard on 14.08.2003 and the Hon'ble Tribunal after hearing the counsel of the petitioner along with the Central Government Standing Counsel was pleased to dispose of the said Original Application with the following observations and directions;

“ Basically this is a matter between the applicant and the State of Manipur. Notice was issued to the State of Manipur, but no reply is forthcoming. Instead of keeping the matter alive I am of the opinion that ends of justice will be met if a direction is issued to the respondents to consider the grievances of the applicant indicated in his representation dated 16.04.2003 (Annexure – A/7 to O.A.) and pass appropriate order as per law keeping in mind the statutory provisions as indicated in the order. The applicant may also submit a fresh representation within two weeks from the date of receipt of the order. The respondents are directed to take appropriate measure and pass a reasoned therein within a month from the date of receipt of this order. Needless to state that the authority shall take all the necessary steps for paying regular salary to the applicant unless there is some statutory bar.”

Certified to be true

Advocate

08/10/03

M. Iboyalma Singh
State Commissioner (Judicial)
Manipur

X

A true copy of the order dated 14.08.2003 passed in Original Application No. 131 of 2003 is annexed herewith and marked as Annexure - 1.

4. That the petitioner just after obtaining a certified copy of the order dated 14.08.2003 passed in Original Application No. 131 of 2003 had submitted the same to the respondent along with a representation thereby requesting him to provide an appropriate posting in any one of the IPS cadre. The aforesaid representation along with the order dated 14.08.2003 was duly received by the office of the respondent on 30.08.2003.

A true copy of the representation duly acknowledged by the office of the respondent is annexed herewith and marked as Annexure - 2.

5. That thereafter, the petitioner had submitted another representation to the respondent through his legal counsel thereby requesting the respondent to issue necessary orders in terms of the direction of the Central Administrative Tribunal within stipulated period of one month. The aforesaid letter was also received by the respondent on 02.09.2003.

A true xerox copy of the representation submitted to the respondent through the counsel of the petitioner is annexed herewith and marked as Annexure - 3.

6. That, however, the respondent inspite of the receipt of this Hon'ble Tribunal's order dated 14.08.2003 neither take up any action to implement the order of the Hon'ble Tribunal nor inform the petitioner regarding the steps taken by him thus willfully and deliberately violating the order of this Hon'ble Tribunal.

7. That it may also be pertinent to mention herein that as no concrete action has been taken up by the respondent pursuant to the order of this Hon'ble


 08/10/03
 H. Iboyalma Singh
 Oath Commissioner (Judicial)
 Manipur.

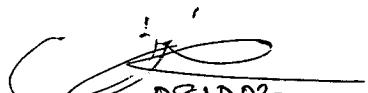
Tribunal, the petitioner has not been issued Regular Pay Slip and instead he has been issued a Provisional Pay Slip, thus causing a great inconveniences to the petitioner, inspite of the specific direction from this Hon'ble Tribunal to take all the necessary steps for paying regular salary to the petitioner unless there is some statutory bar.

A true copy of the Provisional Pay Slip issued to the petitioner on 05.09.2003 is annexed herewith and marked as Annexure – 4.

8. That from the facts and circumstances as stated above, it is quite clear that the respondent is not going to comply with the order of the Hon'ble Tribunal unless an appropriate action has not been taken up from the end of this Hon'ble Tribunal.

9. That now it has become apparent to the petitioner that unless this Hon'ble Tribunal intervene the respondent is not going to take any steps / action to comply with the order of the Hon'ble Tribunal, thus willfully and deliberately violating the order of this Hon'ble Court and for which the respondent is liable to be punished under the Contempt of Court's Act, 1971 and other related provisions of law.

Accordingly, the present contempt petition has been filed for initiating contempt of court's proceedings against the respondent for his willful and deliberate violation of the Hon'ble Tribunal's order dated 14.08.2003 passed in Original Application No. 131 of 2003 (Annexure – 1) and also to punish him adequately in accordance with the relevant provisions of law.



H. Iboyalma Singh
Oath Commissioner (Judicial)
Manipur.

10. That the petitioner states that the petitioner has not filed any other contempt petition earlier on the same facts before this Hon'ble Tribunal or any other court of law.

PRAYER

In view of the facts and circumstances as stated above the petitioner prays this Hon'ble Tribunal to initiate contempt of court's proceedings against the respondent under Section 11 and 12 of the Contempt of Court's Act, 1971 read with Rule 7 (i) of the Central Administrative Tribunal (Contempt of Courts) Rules, 1992, for his willful and deliberate violation of this Hon'ble Tribunal's order dated 14.08.2003 passed in Original Application No. 131 of 2003 and to punish him in accordance with the relevant provisions of the law.

A N D

Pass such order or orders as to this Court may deem fit and proper for the ends of justice.

For this act of Kindness the humble petitioner as in duty bound shall ever pray.

Drawn & drafted by :-

Signature of the petitioner



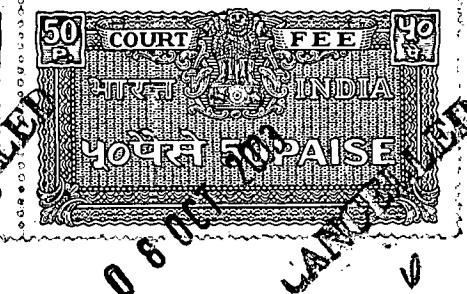
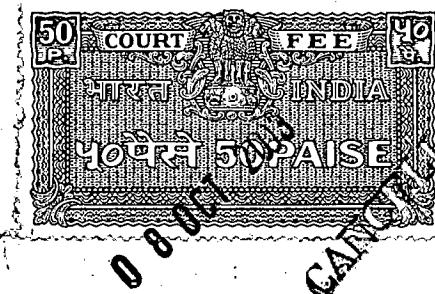
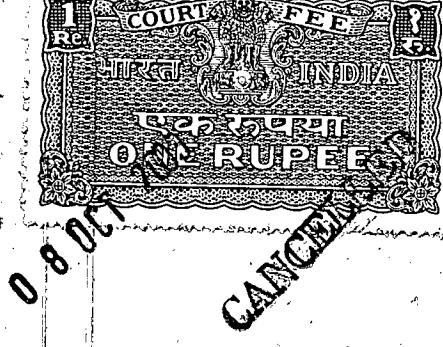
Advocate

Dated : Imphal, theth October, 2003



08/10/03

H. Iboyalma Singh
Oath Commissioner (Judicial)
Manipur.



6



AFFIDAVIT

I, M. Shantikumar Singh, aged about 52 years, S/o late M. Sojendro Singh, resident of Uripok Gopalji Leirak, P.O. Imphal, District Imphal West, Manipur, at present attached to the Police Head Quarter, Manipur, do hereby solemnly affirm and state as follows:

1. That I am the petitioner in the accompanying contempt petition and well acquainted with the facts of the case and as such I am competent to swear this affidavit.
2. That the contents in the above paragraphs no. 1 to 8 are true to my knowledge and the contents in the rest paragraphs are humble submissions of the petitioner.
3. That the annexures annexed in the accompanying contempt petition are true copies of the originals.

Signature of the deponent

VERIFICATION

I, the above named deponent do hereby verify that the contents in the above paragraphs are true to my knowledge and verified at Imphal on this 8th day of October, 2003.

Signature of the deponent

Filed to be true
Advocate

Solemnly affirmed before me on 8th day
of Oct. 2003, at 10.30 a.m.
In the court premise the declarant
is identified by M. Roshan
The declarant seems to understand the con-
tents fully well on their being read over
and explained to him.

08/10/03
H. Iboyalma Singh
Oath Commissioner (Judicial)
Manipur.

DRAFT CHARGE
~~~~~

Laid Down before the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati. for initiating a contempt proceeding against the alleged Contemner/Respondents for will full and deliberate non compliance of order of the Hon'ble Tribunal dated 14.8.2003 passed in O.A.No. 131/03 and further be pleased to impose punishment upon the alleged Contemner/Respondents for willful and deliberate non compliance of order dated 14.8.03.passed in O.A. No. 131/03.

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

## ORDER SHEET

Original Application No: 131 103

Se Petition No: \_\_\_\_\_

Contempt Petition No: \_\_\_\_\_

Review Application No: \_\_\_\_\_

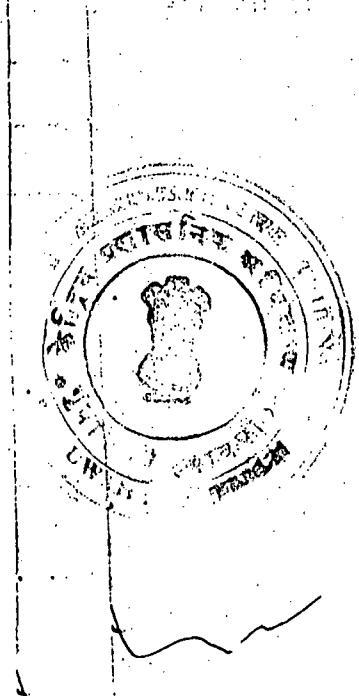
Applicants: - M. S. Singh, IPS.Respondents: - Govt. of ManipurAdvocate for the Applicants: - M.G. SinghG.B. DasAdvocate for the Respondents: - M. A. Deb Roy, Sr. CGSCGovt. of Manipur.Date: 14.8.2003 Order of the Tribunal

14.8.2003 Present: The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The applicant is an officer of the Indian Police Service and was allocated to the Joint Cadre of Manipur and Tripura. The sole grievance of the applicant is as regards to his posting.

The applicant though belongs to the respondents, instead of Indian Police Service, allowing him to hold the Cadre post, according to him, he is attached to the Police Head Quarter (PHQ) without any post. An objection to that extent was raised from the Office of the Senior Deputy Accountant General (A&E), Manipur, Imphal in disbursing the pay and allowances of the officer. The Sr.Accounts Officer by his communication dated 13.3.2003 addressed to the Commissioner (DP), Government of Manipur, Imphal informed that the pay and allowances was provisionally authorised for a period up to January, 2003. Mr.M.G.Singh, learned counsel appearing for the applicant contended that the applicant is yet to get his salary. An officer of the Indian Police

*Certified to be true*  
*Amritor*  
*Advocate*

Contd./  
Contd./

O.A.131/2003

Contd.

14.8.2003 Service is entitled for the safeguards provided by All India Service Act, 1951 (61 of 1951) read with rules made therein, more particularly, in view of the safeguard given by the Indian Police Service (Cadre) Rules, 1954, read with Indian Police Service (fixation of cadre strength) Regulation, 1955. No officer of the I.P.S. shall be appointed to a post other than a post specified in the Schedule or in other words to a non cadre post unless a declaration is made that such (non cadre) post is "equivalent in status and responsibility" to a cadre post. The rule is made to ensure that a member of the I.P.S. is not pushed off to a non cadre post that is inferior in status and responsibility. That apart, a serving officer is entitled for his salary unless the same is withheld under the law. No such impediment is discernible for not paying salary to the applicant.

Heard Mr.M.G.Singh, learned counsel for the applicant and also Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondents.

Basically this is a matter between the applicant and the State of Manipur. Notice was issued to the State of Manipur, but no reply is forthcoming. Instead of keeping the matter alive I am of the opinion that ends of justice will be met if a direction is issued to the respondents to consider the grievances of the applicant indicated in his representation dated 16.4.2003 (Annexure-A/7 to the O.A.) and pass appropriate order as per law keeping in mind the statutory provisions as indicated in the order. The applicant may also submit a fresh representation

*Certified to be true  
Gyanendra  
Advocate*

Contd.

O.A.131/2003

Contd.

14.8.2003 within two weeks from the date of receipt of the order. The respondents are directed to take appropriate measure and pass a reasoned therein within one month from the date of receipt of this order. Needless to state that the authority shall take all the necessary steps for paying regular salary to the applicant unless there is some statutory bar.

The application thus stands disposed of at the admission stage itself. There shall, however, be no order as to costs.

Sd/ VICE CHAIRMAN



bb

Certified to be true  
NATURAL

W. Sonowal  
21/8/03  
Section Officer (J)  
C.A.T. GUJARATI BANCH  
Guwahati-781005

Certified to be true  
L. Sonowal  
Advocate

Ref.no. 446 Form/DP  
30-8-03

3288

30-8-03

To,

The Secretary (D.P.),  
Government of Manipur.

Subject: Submission of the order of the Central Administrative Tribunal vide its order  
dt. 14-8-2003 relating to Original Application no. 131 /2003.

And

Request for posting to an appropriate IPS cadre post.

Sir,

Kindly refer to my representation dated 16-4-03 addressed to the Secretary (D.P.),  
Govt. of Manipur, requesting for my posting to an appropriate cadre post in the state as  
envisioned in the Indian Police Service (Cadre) Rules, 1954 etc.

Presently I have been attached to Police Head Quarter without any post for the last one  
and half year. This posting is going to jeopardize my service career as even the office of  
the Sr. Dy. Accountant General (A&E), Manipur (vide letter no./AIS/PS/M.S./2003/463  
DT. 13-03-2003) has refused to issue a regular pay-slip as my present posting is without a  
post. I have already completed 28 years of service having joined State Police Service in  
March, 1975 and have covered the tenure almost entirely in the interior hill areas of the  
state.

I therefore, humbly request you kindly to provide me an appropriate posting in my  
own IPS cadre.

Please find enclosed herewith a copy of the order of the Central Administrative  
Tribunal vide its order dt.14-8-2003 relating to Original Application no. 131 /2003 for  
the favour of your kind and necessary action.

Yours faithfully,

M. Shantikumar Singh, IPS  
Attached to PHQ

Copy to: 1. Chief Secretary, Government of Manipur.  
2. D.G.P. Manipur.

M. Shantikumar Singh, IPS  
Attached to PHQ, Manipur.

1. Commissioner of DP → Mr. Preyababu Dev
2. Received by Mr. Mangaraj Singh  
30-8-03 (B. 2623)
3. 30-8-03 B. 24/2 Shadra.

Certified to be true  
Signature  
Advocate

Chief Secy's Office ①  
F. R. No. 3307  
Date.....  
2-09-03

To

1. The Chief Secretary,  
Government of Manipur.
2. The Secretary (D.P.),  
Government of Manipur.

Sub: Representation submitted on behalf of Sri M. Shantikumar Singh, IPS in terms of the order of the Central Administrative Tribunal, Guwahati Bench passed in Original application No. 1321 of 2003.

Sir,

I on behalf of and as instructed by my client, namely, Sri M. Shantikumar Singh, IPS, aged about 52 years, S/o Late M. Gojendro Singh, resident of Uripok Gopalajee Leirak, P.O. Imphal, District Imphal West, Manipur would like to submit this representation as under.

2. This representation is in continuation of the earlier representation submitted by my aforesaid client to you on 30.8.2003.
3. That my aforesaid client was appointed to the Indian Police Service on promotion under the Indian Police Service (Appointment by Promotion) Regulations, 1955 vide Notification No. 14011/14/99-IPS, dt. 24.2.2000 and was allocated the Joint Cadre of Manipur Tripura.

Certified to be true  
L. K. Singh  
Advocate

H. K. Singh  
02/09/03

- : ( 2 ) : -

4. That by virtue of being appointed to the Indian Police, my client is entitled to be posted to any of the IPS cadre posts.

5. That Rule 8 of the Indian Police Service (Cadre) Rules, 1954 provides that cadre and ex-cadre posts are to be filled by cadre officers.

6. There are 37 (thirty seven) cadre posts of the Indian Police Service assigned to Manipur sector vide Notification no. 11052/5/97-AIS(II)-B(MT), dt. 20.4.1998.

Out of the aforesaid 37 (thirty seven) posts, 12 (twelve) cadre posts are filled by Non-IPS cadre officers belonging to Manipur Police Service.

7. That however, by an order no. 3/3/94-POL/DP(PT): dt. 16.5.2002 passed by the Department of Personnel & Administrative Reforms, Government of Manipur my client was transferred from the post of the Commandant of the 7<sup>th</sup> Manipur Rifles (an IPS cadre post) and attached to the Police Head Quarter (PHQ) (a non-IPS cadre post/ non existing cadre post) read with the official letter No. 4/52/76-IPS/DP, dt. 2.5.2003 issued by the Under Secretary, Department of Personnel & Administrative Reforms.

8. That the applicant after being posted and attached to the Police Head Quarter was expecting that he would be allotted a specific IPS cadre post within a reasonable time.

Contd. 3 pgs/-

*Certified to be true*  
*Signature*  
*Advocate*

- : ( 3 ) : -

9. That as no specific IPS cadre post was allotted to my aforesaid client, the office of the Senior Deputy Accountant General (A&E), Manipur raised an objection to the Commissioner (DP) vide his letter no. AIS/PS/MS/2003, dt. 13.3.2003. A copy of which was endorsed to my client.

10. That, the said letter from the office of the Sr. Deputy Accountant General stated that my client after handing over charge of the C.O. 7<sup>th</sup> M.R. assumed self charge on 20.5.2002 as attached to the PHQ Imphal and since then my client had been attached to the PHQ without post. Accordingly, the office of the Sr. Dy. Accountant General sought clarification from the State.

11. That because of the aforesaid objection raised by the office of the Senior Deputy Accountant General (A& E), and also foreseeing the difficulties which lay ahead, my client also submitted a representation dt. 16.4.2003 addressed to the State authority for giving a regular posting in the IPS cadre post as the attachment to the PHQ was not only causing financial hardships but also would adversely affect the service conditions of my client.

12. That however, the State Government rather than allotting a IPS cadre post to my client merely wrote to the Senior Deputy Accountant General (A& E) vide letter no. 4/52/76-IPS/DP, dt. 2.5.2003, stating that my client who is attached to the PHQ is being adjusted against one of the

Conld. 4 pg's/-

*Certified to be true  
G. M. J. J. J.  
Advocate*

-(4):-

unutilised IPS cadre post of the SP/CO level which are manned by the MPS officers on in charge basis and accordingly requested the Senior Deputy Accountant General (A& E) to release the pay slip to my client.

However, my client was not accommodated in any IPS cadre post.

13. That accordingly, being aggrieved by the aforesaid irregular order of posting of my client vide order no. 3/3/94-POL/DP(PT): dt. 16.5.2002 passed by the Department of Personnel & Administrative Reforms, Government of Manipur my client approached the Central Administrative Tribunal, Guwahati Bench claiming, inter alia, for issuing a direction to the state authority for giving posting to my client to an IPS cadre post in terms of the IPS (Cadre) Rules, 1954 read with (Fixation of Cadre Strength) Regulations, 1955.

14. That the Ld. Central Administrative Tribunal after considering the relevant legal provisions passed an order on 14.8.2003 in the said Original Application No. 131 of 2003 to submit a fresh representation within two weeks from the date of receipt of the order and further directed the State government to take appropriate measure and pass a reasoned order therein within one month from the date of receipt of this order and also directed that the State government shall take all the necessary steps for paying regular salary to my client unless there is some statutory bar.

Contd. 5 pg/-

Certified to be true  
R. M. Singh  
Advocate

5  
-:(5):-

A true copy of the aforesaid order dt. 14.8.2003 passed in  
Original Application No. 131 of 2003 before the Central  
Administrative Tribunal, Guwahati is enclosed herewith  
for your reference and necessary action.

15. That, accordingly this representation is submitted on behalf of  
my aforesaid client in terms of the aforesaid direction of the Central  
Administrative Tribunal and for a passing appropriate orders within the  
stipulate time failing which my client shall be compelled to approach the  
appropriate forum for further necessary action.

Your sincerely,

*N. Subhaschandra*  
*2/9/03*  
(Ningthoukhongjam Subhaschandra Singh)  
Advocate  
Junior to N. Kotiswar Singh  
Advocate

Certified to be true

*Subhaschandra*  
Advocate

Rate 102 or 104 (i) P.M.S.O.A. 2

Ex/Univ/Short Slip

Duration of 26th and 27th December, 2002  
and 28th January, 2003  
79000/-

M/AFS/PS/

Dated 5/1/2003

Per/Rmt/AM: M. Shantikumar Singh IPS attached to NHG

Subj: That under Order No. (dated Page) I/We is entitled to  
regular pay/same salary with allowances at the monthly rates shown below  
from the date specified on Production of due and drawn statements.

| Particulars | 01-08-2003 | 1-2-2003 | 2-3-2003 | 3-4-2003 | 4-5-2003 | 5-6-2003 | 6-7-2003 | 7-8-2003 | 8-9-2003 | 9-10-2003 | 10-11-2003 | 11-12-2003 | 12-13-2003 | 13-14-2003 | 14-15-2003 | 15-16-2003 | 16-17-2003 | 17-18-2003 | 18-19-2003 | 19-20-2003 | 20-21-2003 | 21-22-2003 | 22-23-2003 | 23-24-2003 | 24-25-2003 | 25-26-2003 | 26-27-2003 | 27-28-2003 | 28-29-2003 | 29-30-2003 | 30-31-2003 | 31-01-2004 |
|-------------|------------|----------|----------|----------|----------|----------|----------|----------|----------|-----------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|------------|
| Pay         | 11225      |          |          |          |          |          |          |          |          |           |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |
| DA          |            |          |          |          |          |          |          |          |          |           |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |
| hra         |            |          |          |          |          |          |          |          |          |           |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |
| IC + DA     |            |          |          |          |          |          |          |          |          |           |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |
| SCA         |            |          |          |          |          |          |          |          |          |           |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |
| SDA         |            |          |          |          |          |          |          |          |          |           |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |
| DA          |            |          |          |          |          |          |          |          |          |           |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |
| 25.791/-    |            |          |          |          |          |          |          |          |          |           |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |            |

The whole salary is 10000/- 75200/- increment occurs on every

Feb. 1. In view of the absence of instructions to the contrary,  
must be drawn at the rate of 10000/- until further notice is reached.

Ex/Exclusion of P.D./A.S. G.S.

It is particularly requested that this slip may be attached  
to the pay slip drawn at these rates and addition  
be entered as the audit number at the end of every pay bill.

Deductions of fund subscription and recoveries of any kind  
on the D.R.C. should be effected unless otherwise

here state the stage at which a pause or efficiency is  
operated.

M/AFS/PS/ 658 Dated 5/1/2003

1. Copy forwarded to the Finance Officer Imphal Done  
information, he should insert the following or pay slip when  
issued by him/her in favour of the Govt. पर्याप्त दस्तावेज़ी एवं वार्ता दृष्टि

2. To the D.G. main pay, Imphal

Senior Accounts Officer (A.I.S.)

पर्याप्त दस्तावेज़ी (केव) द्वारा कार्यालय, मणिपुर  
Office of the Sr. Dy. Accountant General / A.A.O.

Certified to be true  
Surinder  
Advocate